

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref No. HOME-Jail/56/2021/-01-Home dated 03.06.2021

GOVERNMENT ORDER NO:- 3515-JK (LD) of 2021

DATED:- 07 - 06 - 2021

Sanction is hereby accorded to the appointment Dr. Mohd. Sultan Lone
DIG Prisons J&K, Home Department, as Officer In charge Litigation(OIC) in
case titled Ashwani Kumar & Ors V/s State of J&K and Ors bearing T.A No
61/2149/2020 pending before the Hon'ble High Court of Jammu and
Kashmir/Central Administrative Tribunal Jammu.

The terms and conditions of appointment of the OIC shall be governed by
the provisions of Government Order No.1673-JK(LD) of 2021 dated
24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

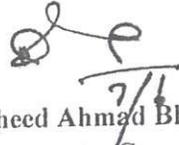
Secretary to Government,

Dated:- 07 - 06 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Home Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government